

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2014**

**Subject** : Petitions read with appropriate provisions of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010. And in the matter of Non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit#8 (DVC) by Damodar Valley Corporation (DVC), Kolkata (Received by way of Remand from APTEL).

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Damodar Valley Corporation and Others

**Date of Hearing** : 4.6.2019

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

**Parties present** : Shri Sitiesh Mukherjee, Advocate, PGCIL  
Shri Divyanshu Bhatt, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Ms. Anita A.Srivastava, PGCIL  
Shri K.K Jain, PGCIL  
Shri V. Srinivaj, PGCIL  
Shri Ashok Pal, PGCIL  
Shri Vikas Singh, Sr. Advocate, DVC  
Shri Venkatesh, Advocate, DVC  
Shri Suhael Buttan, Advocate, DVC  
Shri Sumit, Advocate, DVC  
Shri Hasan Murtaza, Advocate, BYPL  
Shri Kartik Anand, Advocate, BYPL  
Shri Buddy Ranganadhan, Advocate, BYPL  
Ms. Subrata Ghosal, DVC  
Shri Shekhar Saklani, BYPL  
Shri Sunir Kakkar, BYPL  
Shri Sumeer Singh, BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Subhendu Mukherjee, POSCO  
Shri Alok Mishra, POSCO  
Shri Gajendra Singh Vasavo, POSCO

## **Record of Proceedings**

During the hearing, the learned counsel for the Petitioner and learned senior counsel for DVC and learned counsels for the Respondents, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondents, the Commission directed the Petitioner and the Respondents to file their respective written submissions with copy to each other, by 30.6.2019.
3. Subject to the above, the Commission reserved the order in the Petition.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Deputy Chief (Law)**